

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-898(ND)/2018

**PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2018**

**NAME OF THE COMPANY: M/s. M+R Logistics (India) Pvt. Ltd. V/s. M/s.
The Indure Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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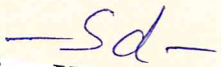
For the Petitioner: Mr. Hrishikesh Barvah and Ms. Radhika Gupta, Advocates

For the Respondent: Counsel for the Respondent

ORDER

Request for a Passover is being made on behalf of the Corporate Debtor.
The same cannot be accommodated today in view of Member ^{having} to hold Court III
post lunch. ^

Renotify this case on 3rd December, 2018.


**(Ina Malhotra,
Member (J)**